

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

REVIEW PETITION NO. 07 OF 2017 IN
APPEAL NO. 250 OF 2015 &
IA NO. 1041 OF 2017

Dated: 6th December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Jaigad Power Transco Limited **Review Petitioner /**
Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission **Respondent(s)**

Counsel for the Review Petitioner / Appellant(s) : Mr. Aman Anand
Mr. Aman Dixit

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

ORDER

I.A. No. 1041 of 2017

(Appln. for condonation of delay in filing reply)

The instant application is filed by the respondent for condoning the delay in filing reply. Delay in filing reply has been explained satisfactorily. Sufficient cause is shown in the accompanying affidavit filed along with the application. The same is accepted. Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

R.P. No. 07 of 2017

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on **17.01.2018.**

(Justice N. K. Patil)
Judicial Member

ts/tpd

(I.J. Kapoor)
Technical Member